

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

14.

**C.P. (IB)/371(MB)2021**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.05.2023**

NAME OF THE PARTIES:

Canara Bank

vs

Gammon Engineering and Contractors Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Shriraj Khambete a/w Ms. Ananya Nair i/b Saraf and Partners, Ld. Counsel for the Financial Creditor present. Mr. P. G. Sabnis, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that restructuring proposal with the Financial Creditor has been finalised and it is pending for Financial Creditor's board approval. It may take around one month. This fact was earlier confirmed by the Financial Creditor in the previous hearing.
3. List this matter on **28.06.2023** for further consideration.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)